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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 16613/2025 and CM APPL. 81665/2025

CELINA JAITLEY

.....Petitioner

Through: Mr. Sanjay Jain, Sr. Advocate with  
Mr. Raghav Kacker, Mr. Suradhish  
Wats, Mr. Ribhav Pande, Mr. Madhav  
Aggarwal, Ms. Priya Tyagi, Ms.  
Rishika Aggarwal and Mr. Aayush  
Shukla, Advcoates along with the  
Petitioner in Person.

versus

UNION OF INDIA

.....Respondent

Through: Ms. Nidhi Raman, CGSC.

**CORAM:**

**HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV**

**ORDER**

% **10.02.2026**

1. The statement of the parties is placed on record who contend that in order to maintain the sanctity of the litigation they will not interact with the media without permission of the Court.
2. In order to fully appreciate the controversy involved herein and the further directions to be issued, it would be appropriate for the Court to interact with Mr. Vikrant Kumar Jaitly.
3. Let Ms. Nidhi Raman, learned CGSC to get in touch with the Ministry and thereafter to facilitate the aforesaid interaction through Video Conferencing.
4. Accordingly, list on 12.02.2026.

**PURUSHAINDR KUMAR KAURAV, J**

**FEBRUARY 10, 2026/tr/ap**